205 Written Answers

be ascertained only after the submission of all the bills by the Indian Olympic Association and Air India.

## Amendment to the Recruitment Rules as suggested by AIKVTA

## 3382. SHRI SANTOSH KUMAR SAHU:

SHRI ISH DUTT YADAV: WiU the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the details of the amendments suggested by AIKVTA in recruitment rules for the post of Principal of Kendriya Vidyalaya; and

(b) what is the reaction of the Sangathan thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMAEI SELJA): (a) The General Secretary of All India Kendriya Vidyalaya Teachers' Association has sent a letter on 30-7-92 about amendments in the Recruitment Rules of Principals suggesting the following amendments:

(i) Internal promotion quota for the post of Principal also should be 75 per cent. To start with, it, can be made 50 per cent and the position may be reviewed after 5 years or so.

(ii) The eligibility for the post should be extended to all those who possess essential academic qualifications prescribed for the post irrespective of the post they have been holding for the prescribed 10 years of their service in KVS or elsewhere.

(iii) A competitive written examination may be held for all the eligible applicants for the post and<sup>1</sup> the weightage of the maximum marks prescribed for the said examination should be reduced to 75/ (iv) The successful candidates may be subjected to an interview of marks-value of 25. The score of the candidates at the written Exam, and interview would added together and treated as the score of the candidate.

(v) The list of successful candidates should be displayed within a fortnight of the conclusion of the interview.

(iv) Criteria of short-listing the applications must provide for due a weightage to administrative experience achievements in the fields of organising sports and<sup>1</sup> cultural meets as also actual participation therein at national levels.

(vii) Administrative Experience' should not form one of the requisites of Essential Qualifications, if at all, it must be redefined to include a variety of things-inchargeship of Examination, etc. in KVs. and analogous jobs.

(b) Sangathan state that they have noted the suggestions.

## Meeting of the Transfer Committee of K.V.S.

3383. SHRI MISA R. GANESAN: WiU the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 312 given in Rajya Sabha on 10th July, 1992 and state:

(a) what does he mean by general guidelines for transfer; and!

(b) what ate the details of the meetings of thee K.V.S. Transfer Committee held after its formation and what are the details of business conducted in each of them?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) "General- guidelines" referred to in; Unstarred Question 312 given in